

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00402/2018

Dated Wednesday the 18th day of April Two Thousand Eighteen

PRESENT

HON'BLE SMT. B. BHAMATHI, Member (A)

Smt. Kokila,
Wd. D/o. Late K. Singaram,
Ex. Driver 'C' Grade,
LF/DSL/TNP,
No. 7, Sanjeevi Street,
West 'G' Nagar, Avadi,
Chennai.Applicant

By Advocate M/s. Ratio Legis

Vs

1. Union of India, rep by,
The General Manager,
Southern Railway,
Park Town, Chennai 600003.
2. The Senior Divisional Personnel Officer,
Chennai Division, Southern Railway,
NGO Annexe, Park Town,
Chennai 600003.Respondents

By Advocate Ms. Meera Gnanasekar

ORAL ORDER

(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To call for the records related to the service of late K. Singaram in the Railway Service and the latest representation dated 29.08.2017 accompanied by necessary documents and to direct the respondents to extend the benefit of family pension to the applicant effective from 12.03.2006 in terms of Rule 75 of the Pension Rules with admissible interest and to pass such other order / orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice.”

2. It is submitted that the applicant who is the widowed daughter of deceased Railway employee Late Mr. K. Singaram made a representation on 29.08.2017 for family pension which is still pending for consideration. Learned counsel for the applicant submits that the applicant would be satisfied if the 2nd respondent is directed to consider the representation within a time limit to be stipulated by this Tribunal.

3. Learned counsel for the respondents has no objection to the same.

4. To meet the ends of justice and without going into the merits of the case, I deem it appropriate to direct the 2nd respondent to consider the representation of the applicant dt. 29.08.2017 in accordance with

law and pass a reasoned and speaking order within a period of 12 weeks from the date of receipt of a certified copy of this order. All issues of law are kept open.

5. OA is disposed of with the above direction at the admission stage.

(B. Bhamathi)
Member(A)
18.04.2018

SKSI